

been projected. Presently also detailed exploration is being carried out by CMPDIL in Padmapur Sasti and Hindustan Lalpeth areas.

Cases originating from Aurangabad, Bhir, Nanded and Parbhani pending in Bombay High Court for the last three years

1140. SHRI G. R. MHAISEKAR: Will the JUSTICE, AND COMPANY AFFAIRS be pleased to

(a) the number of cases pending in the Bombay High Court during the last three years and originating from Aurangabad, Bhir, Osmanabad, Nanded and Parbhani; and

(b) what is their cumulative percentage of the total number of cases pending in that High Court?

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI SHIV SHANKAR): (a) and (b) The information is being collected, and will be laid on the Table of the House.

Appointment of Chief Justice of Delhi High Court

1141. SHRI SATCHIDANANDA-R. M. DESAI:

Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

(a) whether the present Chief Justice of Delhi High Court has been appointed on an *ad hoc* basis;

(b) whether he is entitled to a regular appointment as a senior most judge;

(c) whether Government propose to bring an outsider as Chief Justice of Delhi;

(d) whether there have been protests against this *ad hoc* appointment; and

(e) if so, what is Government's reaction thereof?

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI SHIV SHANKAR): (a) On the retirement of Shri Justice V. S. Deshpande, Shri Prakash Narain has been appointed under Article 223 to perform the duties of the Chief Justice of the Delhi High Court.

(b) No such right accrues to him under the Constitution.

(c) to (e) No protest specifically against the appointment of an acting Chief Justice of the Delhi High Court has been received by Government. The question of appointment of the Chief Justice of the Delhi High Court is under the consideration of the Government.

1142. (Transferred to the 11th August, 1980).

Cancellation of Accreditation of Journalists

1143. SHRI SURENDRA MOHAN: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether Government have cancelled the Accreditation of any Journalist during the past six months; and

(b) if so, what are the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING (SHRIMATI RAM DULARI SINHA): (a) No, Sir.

(b) Does not arise.

Scheme to resolve the power crisis

1144. SHRI NARSINGH NARAIN PANDEY: Will the Minister of ENERGY AND COAL be pleased to state:

(a) what is the total production of hydro and thermal power in each State during the last three years;

(b) whether the Central Government have formulated any scheme to resolve the power crisis in the country in consultation with the State Governments; and

(c) if so, what are the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF ENERGY (SHRI VIKRAM MAHAJAN): (a) A statement showing State-wise thermal, nuclear and hydel generation during the last three years is attached. [See Appendix CVX, Annexure No. 110].

(b) and (c) The present position of power has been reviewed with a view to overcome the power shortage conditions as early as possible. It is proposed to install an additional generation capacity of about 19,900 MW during the period 1980-85 (in utilities). A statement showing re-gionwise capacity addition during 1980—85 is attached. [See Appendix CXV, Annexure No. 111].

The working of the power sector was recently discussed in the Power Ministers' Conference held on 20th and 21st June, 1980. During the discussions it was agreed that there was no alternative in the short run but to improve the generation from the existing installed capacity by better maintenance and reducing forced outages by undertaking repairs in a short term time frame, by better management of spares and by generally improving the quality of various inputs including coal for the better performance of the units. During the course of discussion it also emerged that it was not possible for the State to distribute their resources very thinly by taking up a large number of schemes at one time without giving full attention to the completion of the projects under construction

Besides, the following steps have been taken to improve the power availability in the country;

(i) maximising generation from the existing installed capacity in the central sector, State Governments have also been advised to similarly maximise generation from their installed capacity;

(ii) expediting commissioning of new generation capacity in the central sector, and advising the State to take similar steps;

(iii) monitoring of coal stocks at thermal power stations and ensuring availability of coal;

(iv) transfer of power from surplus to deficit areas;

(v) arranging supply of spare parts from indigenous and foreign suppliers;

(vi) training of engineers for operation and maintenance of power stations;

(vii) Identification of deficiencies in design, equipment etc. and taking up a project renovation programme for rectification/replacement etc. At a number of power stations.

Time bound programme for rural electrification in North Eastern Region

1145. SHRI AJIT KUMAR SHARMA: Will the Minister of ENERGY AND COAL be pleased

(a) whether the Central Government have framed any definite time bound programme for rural electrification in the north-eastern region;

(b) whether any concrete steps have been taken by Government to remove regional imbalance in rural